## GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## RAJYA SABHA UNSTARRED QUESTION NO 3066 TO BE ANSWERED ON 27.03.2025

## **Human-animal conflict**

3066. DR. V. SIVADASAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government of Kerala has requested to declare the Wild Boar as 'Vermin';
- (b) the details of the requests made by States to amend the Wildlife Protection Act and Rules, State-wise, year-wise details since 2020; and
- (c) whether the Union Government intends to amend the Act to provide more autonomy to the States in dealing with wild animal attacks.

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

- (a) The Ministry has received request from the State Government of Kerala for declaring wild pig as vermin in the State. The Ministry has requested the Government of Kerala to consider utilizing the provisions contained in section 11 of the Wild Life (Protection) Act, 1972.
- (b) and (c) Protection of wildlife including management of human-wildlife conflicts is primarily the responsibility of the concerned State/Union Territory Governments.

The Section 11 (1) (a) of the Wild Life (Protection) Act, 1972, empowers the State Chief Wild Life Wardens to grant permits for hunting animals falling in Schedule I of the Act, which become dangerous to human life. Further, The Section 11 (1) (b) of the Act empowers State Chief Wild Life Warden or any authorized officer to grant permits for hunting of wild animals falling under Schedule-II of the Act, if such animals have become dangerous to human life or property.

Currently, no amendment in the Wild Life (Protection) Act, 1972 Act has been proposed.

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